

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "B", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 444/Lkw/2019
Assessment Year 2009-10**

Gandheswari Commercial (P) Ltd., 15/63, Civil Lines, Opp. Green Park Station, Gate No.2, Kanpur 208001 PAN AACCG1419J	Vs.	DCIT, Central Circle-1, Kanpur
(Appellant)		(Respondent)

Appellant by	Shri P.K. Kapoor, CA
Respondent by	Shri Harish Gidwani, DR
Date of hearing	11/10/2021
Date of pronouncement	13/10/2021

ORDER

PER A.D. JAIN, V.P.:

This is an appeal filed by the assessee against the order of Id. CIT(A)-IV, Kanpur dated 29.03.2019 pertaining to Assessment Year 2009-10.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 07.10.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Kolkata -2 has issued a certificate in Form No.3 on 06.01.2021 under

the Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw the appeal. Ld. DR has no objection in withdrawing the appeal. Accordingly, we dismiss the appeal filed by assessee as withdrawn in view of the settlement made by assessee under Vivad Se Vishwas Scheme.

3. In the result, appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 13/10/2021)

Sd/-
(T.S. Kapoor)
Accountant Member

Sd/-
(A.D. Jain)
Vice President

Aks -
Dtd. 13/10/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order

Assistant Registrar